

WP(CrI). No. 5 of 2014

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. H.Abraham, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(CrI). No. 6 of 2014

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S. Dey, Advocate, present for the petitioner.

Mr. H.Kharmih, GA, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, petitioner is allowed to file supplementary affidavit as prayed regarding disposal of his representation by the State Govt.

S.Rynjah

CHIEF JUSTICE

WP(CrI). No. 7 of 2014

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S. Dey, Advocate, present for the petitioner.

Mr. H.Kharmih, GA, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, petitioner is allowed to file supplementary affidavit as prayed for by him regarding disposal by the State Govt.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 27 of 2014

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. SD Upadhaya, Advocate, present for the petitioner.

Mr. R. Deb Nath, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the respondents is directed to supply copy of the counter affidavit/affidavit-in-opposition to the counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 38 of 2014

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. KC Gautam, Advocate, present for the petitioner.

Mr. R. Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition/counter affidavit has been filed on behalf of the respondents No. 1, 2 and 3. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 62 of 2013

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. BK Deb Roy, Advocate, present for the petitioner.

Mr. K.Khan, Advocate, present for the respondent No.1.

Mr. A.Khan, Advocate, present for the respondents No. 10 to 16.

Learned counsel for the respondent No.1 and learned counsel for the respondents No. 10 to 16 pray for and are allowed further 3(three) weeks' time to file their counter affidavits.

List after 3(three) weeks. Meanwhile, the petitioner is allowed to file the rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 3.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 111 of 2013

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. MF Qureshi, Advocate, present for the petitioner.

Mr. K.Khan, Addl. Sr. GA, present for the respondent
No.4.

Ms. D. Nengnong, Advocate, present for the respondents
No. 3 and 5.

Learned counsel for the petitioner prays for and is allowed
further 3(three) weeks' time to file the rejoinder affidavit to the
counter affidavit filed on behalf of the respondents.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 151 of 2014

19-5-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioners.

Mr. S. Sen Gupta, GA, present for the respondent No. 1.

Mr. B.Khyriem, Advocate, present for the respondent No. 2.

Learned counsel for the respondent No. 1 and learned counsel for the respondent No. 2 pray for and are allowed further 2(two) weeks' time to file their counter affidavits/ affidavits-in-opposition.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 164 of 2014

19-5-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Ms. PS. Nongbri, Advocate, present for the respondents.

Adjourned at the request of learned counsel for the respondents.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 165 of 2014

19-5-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Ms. PS. Nongbri, Advocate, present for the respondents.

Adjourned at the request of learned counsel for the respondents.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 188 of 2013

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioner.

Mr. LR Sangma, Advocate, present for the respondents
No. 1 to 3.

Respondent No. 4, 5 and 6 have already filed the counter affidavits. Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed to this counter affidavit.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 2(two) weeks' time to file counter affidavit, on behalf of said respondents.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 236 of 2013

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioners.

Mr. LR Sangma, Advocate, present for the respondents
No. 1 to 3.

None present for respondents No. 4 and 5.

Learned counsel for the respondents No. 1 to 3 prays for
and is allowed further 2(two) weeks' time to file the counter
affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 271 of 2013

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S. Sen Gupta, Advocate, holding brief for Mr. R.Gurung, Advocate, present for the petitioner.

Mr. R.Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition/ counter affidavit has been filed on behalf of respondent No. 1,2 3 and 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 310 of 2013

19-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. A.Khan, Advocate, present for the petitioner.

Mr. H.Kharmih, GA, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of the respondents No. 1, 2 and 3. No counter affidavit has been filed on behalf of respondents No. 4 and 5.

Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed against the counter affidavit filed on behalf of respondents No. 1 to 3.

In the circumstances, it is directed that this matter maybe posted for hearing before the appropriate bench.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 394 of 2013

19-5-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Heard,

Admit the petition.

Affidavits have already been exchanged between the parties.

List this writ petition for hearing before the appropriate bench.

S.Rynjah

CHIEF JUSTICE